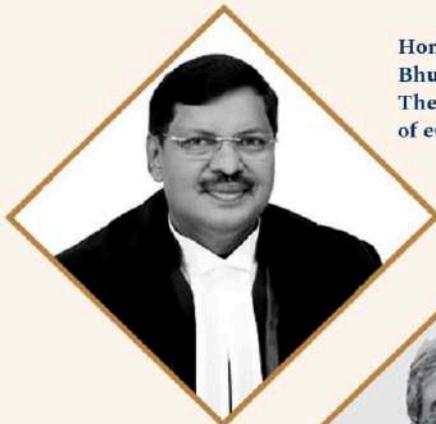


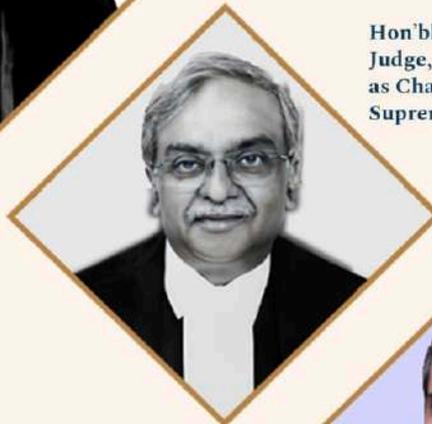


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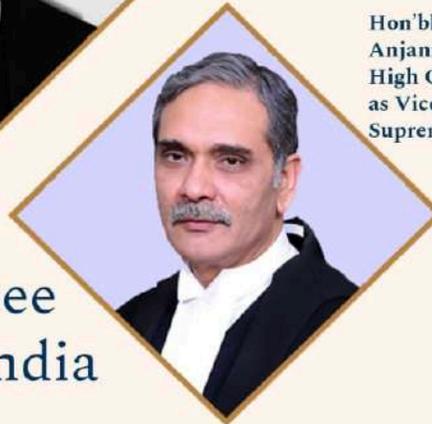
e-Committee, Supreme Court of India



Hon'ble Mr. Justice
Bhushan Ramkrishna Gavai,
The Chief Justice of India as Patron-in-Chief
of eCommittee, Supreme Court of India



Hon'ble Mr. Justice Vikram Nath,
Judge, Supreme Court of India
as Chairperson of eCommittee,
Supreme Court of India



Hon'ble Mr. Justice
Anjani Kumar Mishra, Former Judge of
High Court of Judicature at Allahabad,
as Vice-Chairperson of eCommittee,
Supreme Court of India

New Administrative Set-up of eCommittee Supreme Court of India

Top Stories

- e-Committee Outreach/ Training Programmes Conducted During May 2025 in various High Courts
- New User Manuals Unveiled for Case Information System (CIS) 4.0 and National Judicial Data Grid
- e-Courts Capacity Building Training Programs for the Technical Teams of District Courts on Cyber Security & Cyber Hygiene Awareness at RRU, Gujarat
- The eCourts e-Learning Platform launched

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New Administrative Setup of eCommittee, Supreme Court of India

Hon'ble Mr. Justice Bhushan Ramkrishna Gavai, The Chief Justice of India as Patron-in-Chief of the eCommittee, Supreme Court of India



Born on 24th November 1960 at Amravati. Joined Bar on 16th March 1985. Worked with the late Raja S. Bhonsale, former Advocate General and Judge of High Court, till 1987. Practiced independently at Bombay High Court from 1987 to 1990. After 1990, practiced mainly before the Nagpur Bench of Bombay High Court. Practiced in Constitutional Law and Administrative Law. Was Standing Counsel for Municipal Corporation of Nagpur, Amravati Municipal Corporation and Amravati University. Appeared regularly for various autonomous bodies and

Corporations like SICOM, DCVL etc. and various Municipal Councils in Vidarbha region.

Worked as Assistant Government Pleader and Additional Public Prosecutor in the High Court of Judicature at Bombay, Nagpur Bench, from August 1992 to July 1993. Was appointed as Government Pleader and Public Prosecutor for Nagpur Bench on 17th January 2000. Was elevated as Additional Judge of the High Court on 14th November 2003.

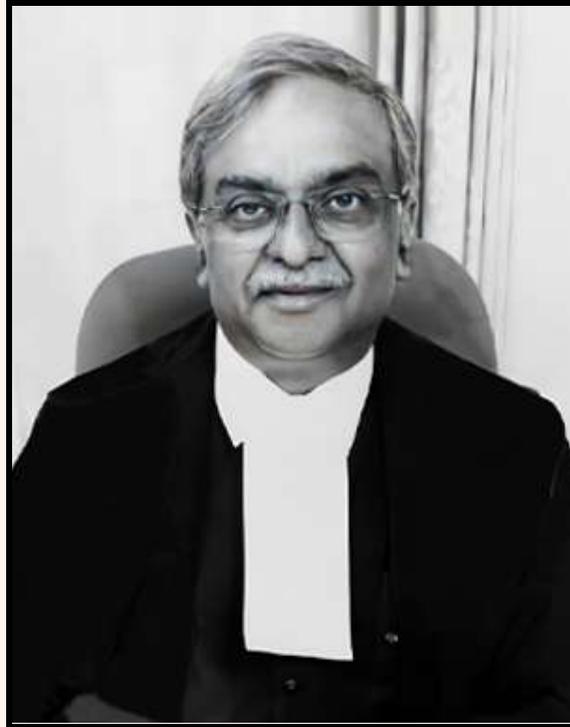
Became a permanent Judge of the Bombay High Court on 12th November 2005. Presided over Benches having all types of assignments at the Principal Seat at Mumbai as well as Benches at Nagpur, Aurangabad and Panaji. Elevated as a Judge of the Supreme Court of India on 24th May 2019.

In the last six years, was a part of around 700 Benches dealing with matters pertaining to a variety of subjects including constitutional and administrative law, civil law, criminal law, commercial disputes, arbitration law, electricity law, education matters, environmental law, etc.

Has authored around 300 judgments including Constitution Bench Judgements on various issues upholding the rule of law and safeguarding the fundamental rights, human rights and legal rights of citizens.

Attended various international conferences at Ulaanbaatar (Mongolia), New York (U.S.A), Cardiff (U.K.) and Nairobi (Kenya). Delivered lectures on various constitutional and environmental issues in various Universities and Organizations including Columbia University and Harvard University.

Nomination of Hon'ble Mr. Justice Vikram Nath, Judge SCI as Chairperson of the eCommittee, Supreme Court of India



Justice Vikram Nath was born on 24 September 1962. He was enrolled with the Bar Council of Uttar Pradesh on 30 March 1987. He was elevated as Additional Judge of the Allahabad High Court on 24 September 2004. He took oath as Judge of the Allahabad High Court on 27 February 2006. He was elevated as Chief Justice of the Gujarat High Court on 10 September 2019. He was elevated as a Judge of the Supreme Court of India on 31 August 2021. He is the first Chief Justice of a High Court in India to live stream Court proceedings on Youtube channel.

**Appointment of Hon'ble Mr. Justice Anjani Kumar Mishra,
Former Judge of High Court of Judicature at Allahabad as
Vice-Chairperson of the eCommittee, Supreme Court of India**



Born on 17 May 1963. Graduated in Law from Allahabad University in 1988. Enrolled as an Advocate on Jan 08, 1989. Practised mainly on Civil, Revenue, Consolidation, Constitutional and Company sides. Was standing counsel for the Medical Council of India, Official Liquidator attached to the High Court, Indian Bank and Tehri Hydro Development Corporation. Elevated as Additional Judge on Apr 12, 2013. Took oath as Permanent Judge on Apr 10, 2015. Served at Allahabad High Court upto 16 May 2025. Appointed as Vice Chairperson of eCommittee Supreme Court of India with effect from 01.06.2025.

Members of eCommittee, Supreme Court of India



Ms. Kaveri
OSD (Registrar) Training Cell
and Member (Human Resources),
eCommittee, SCI

Shri Anupam Patra
OSD (Registrar) & Member
(Processes), eCommittee, SCI



Mr. Shubham Vashisht
Member(Project Management),
eCommittee, SCI

Mr. Ashish J. Shiradhonkar
Member (Systems), eCommittee, SCI



e-Committee Outreach/ Training Programmes Conducted During May 2025

During May 2025, e-Committee Outreach/Training Programs were held by Judicial Academies throughout India. These programmes aimed to enhance the skills and knowledge of judicial officers, court staff, advocates and administrative

personnel in areas such as cyberlaws, digital evidence handling, computer skills and eCourts procedures. A total of 8115 participants successfully completed and benefitted from the training initiatives.

Chandigarh Judicial Academy:



The Chandigarh Judicial Academy organized a "Refresher programme for Court Staff & N step Training" (ECT 8 2025) on 3.05.2025 for 2,689 Administrative heads, Nazarat and Process servers. On 20.05.2025,

Chandigarh Judicial Academy also conducted a "Programme for Technical staffs of District Courts" (ECT 11 2025) for 226 Technical Staffs/District System Administrators/System Officers.

Judicial Training & Research Institute, Uttar Pradesh:

On 17.05.2025, Judicial Training & Research Institute, Uttar Pradesh, conducted a *"Cyber laws & Appreciation & Handling of Digital*

Evidence - Refresher Programme" (ECT_14_2025) for 26 Judicial Officers.

Meghalaya State Judicial Academy:



The Meghalaya State Judicial Academy conducted "Programme for Court Managers & Administrative Head Staff of District Judiciary"

(ECT_5_2025) and "Refresher programme for Court Staff" (ECT_9_2025) on 23.05.2025 for 23 participants.

Sikkim Judicial Academy:

The Sikkim Judicial Academy held a *"Master Trainer Programme for New Master Trainers"* (ECT_3_2024) on 17.05.2025 for 34 newly inducted Judicial Officer Master Trainers. On 31.05.2025, Sikkim Judicial Academy

also conducted a *"Programme for Court Managers & Administrative Head Staff of District Judiciary"* (ECT_5_2024) for 45 Administrative Head staff and Court Managers.

West Bengal Judicial Academy:



The West Bengal Judicial Academy hosted two significant programmes. A "*Cyber laws & Appreciation & Handling of Digital Evidence - Refresher Programme*" (ECT 14 2025) was conducted on 14.05.2025 and

22.05.2025 for 35 Judicial Officers. Additionally, a "*Computer Skill enhancement Programme- Level I & II*" (ECT 13 2025) was held on 13.05.2025 and 21.05.2025 for 35 Judicial officers of the District Judiciary.

Chhattisgarh State Judicial Academy:

On 11.05.2025, the Chhattisgarh State Judicial Academy conducted an "*Advocate/ Advocate Clerk e-Courts*

Programme at Taluk/Village" (ECT_7 2025) for 28 Advocates/Advocate Clerks.

Andhra Pradesh Judicial Academy:

The Andhra Pradesh Judicial Academy conducted a "*Refresher programme for Court Staff*"

(ECT_9_2025) on 17.05.2025 for 2,620 staff members from the District Judiciary.

Delhi Judicial Academy:



The Delhi Judicial Academy conducted a "Programme for Court Managers & Administrative Head Staffs of District Judiciary"

(ECT_5_2025) on 14.05.2025 for 92 participants comprising Administrative Head staff and Court Managers.

Himachal Pradesh Judicial Academy:

A "Refresher programme for Court Staff" (ECT_09 2024) was conducted by the Himachal Pradesh Judicial

Academy on 30.05.2025 and 31.05.2025 for 30 staff members of the District Judiciary.

Rajasthan State Judicial Academy:

On 22.05.2025, the Rajasthan State Judicial Academy conducted an "ICT & eCourts Induction Programme for the

newly recruited Civil Judges" (ECT 17 2025) for 216 newly recruited Civil Judge Junior Division participants.

Manipur Judicial Academy:



The Manipur Judicial Academy organized two programmes for Advocates/Advocate Clerks. An "Ecourts Programme at District Headquarters" (ECT_4_2025) was held on 24.05.2025 for 27 participants.

Another "Advocate/ Advocate Clerk Ecourts Programme at Taluk/Village" (ECT_7_2025 & ECT_10_2025) was conducted on 30.05.2025 for 28 participants.

Orissa Judicial Academy:



On 17.05.2025, the Orissa Judicial Academy conducted a "*Cyber laws & Appreciation & Handling of Digital*

Evidence - Refresher Programme" (ECT_14_2025) for 49 Judicial Officers.

Tripura-Agartala State Judicial Academy:

The Tripura-Agartala State Judicial Academy organized several programmes during May 2025. A "*Computer Skill enhancement Programme- Level I & II*" (ECT_12_2025) was held by Tripura-Agartala State Judicial Academy(North Tripura) on 1.05.2025 for 26 Advocate/Advocate Clerks, and

another by Tripura- Agartala State Judicial Academy(West Tripura) on 6.05.2025 for 24 Advocate/Advocate Clerks. Additionally, an "*Ecourts Programme at All-District Headquarters*" (ECT_16_2024) was conducted on 24.05.2025 for 26 Judicial officers of the District.

Uttarakhand Judicial and Legal Academy:

On 25.05.2025, the Uttarakhand Judicial and Legal Academy conducted a "*Refresher programme for Court Staff & N step Training*" (ECT 8

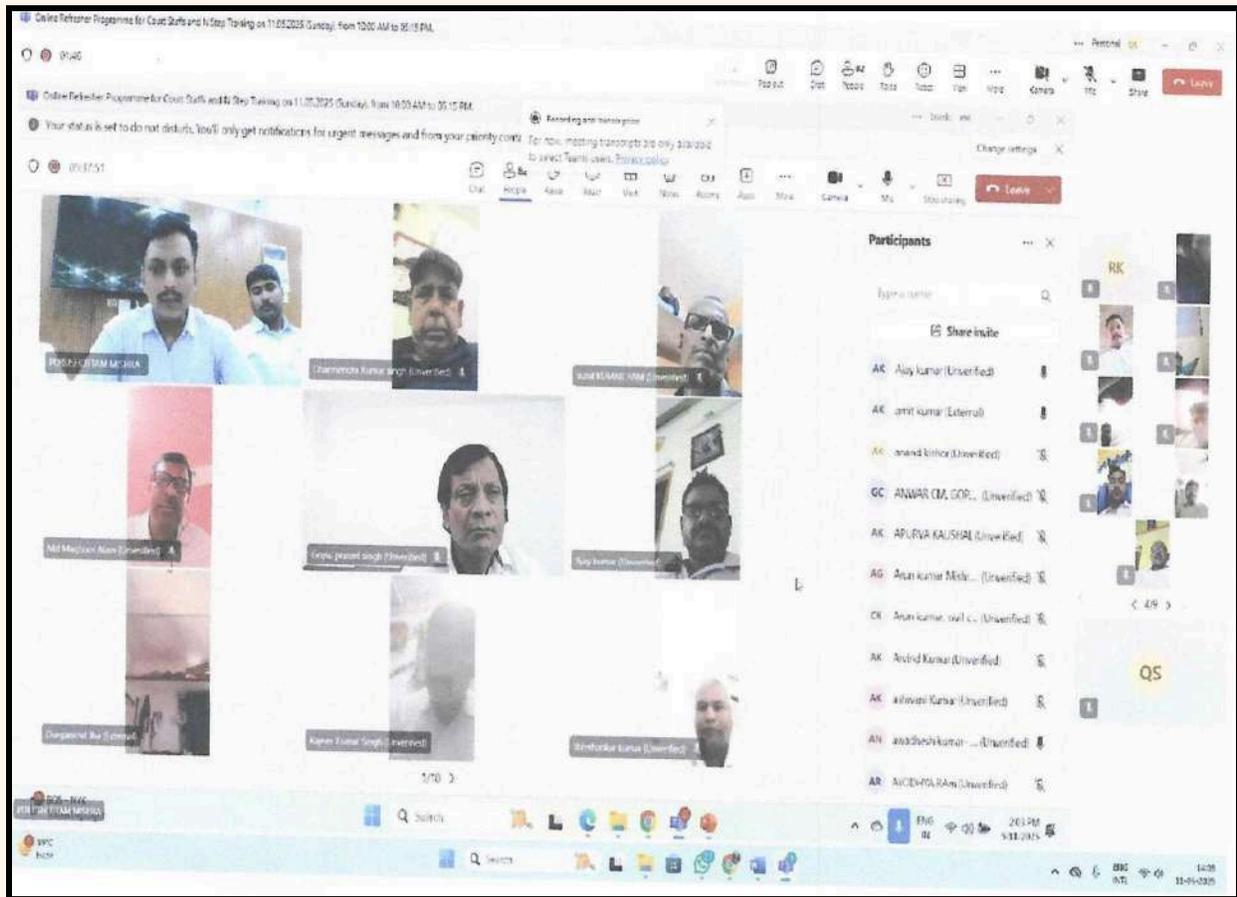
2024) for 92 Administrative heads, Nazarat and Process servers.

Assam Judicial Academy:

The Assam Judicial Academy held an "*Advocate/ Advocate Clerk eCourts Programme at Taluk/Village*"

(ECT_7_2025) on 30.05.2025 for 528 Advocates/Advocate Clerks.

Bihar Judicial Academy:



The Bihar Judicial Academy hosted a "Refresher programme for Court Staff & N step Training" (ECT_8_2025) on 11.05.2025 for 129 Administrative heads, Nazarat and Process servers. A "Refresher programme for Registry Staffs of High Courts" (ECT 15 2025)

was conducted on 20.05.2025 for 48 High Court Staffs. A "Computer Skill enhancement Programme- Level I & II" (ECT 13 2024) was also held on 25.05.2025 for 102 Judicial officers of the District Judiciary.

eCourts Services Video Launched by Gauhati High Court Kohima Bench On 15.05.2025



The eCourts Project Team, Nagaland, on 15th May, 2025 released an informative animated video in the regional Nagamese language titled “eCourt Services You Should Know – How to Access Your Court Case Information.” Shri B. Peter Resu,

Central Project Coordinator, eCourts Nagaland, highlighted that the video was created to enhance public awareness and ensure easier access to judicial services by guiding individuals on how to retrieve court case information online, without the

need to visit the court in person. The video viewers through the official website of the Gauhati High Court Kohima Bench, offering clear, step-by-step instructions on how to find case related information. This includes practical demonstrations of how to locate the “Case Status” section, navigate the user interface and use search filters effectively. It also explains how individuals can check the status of their court cases using various search criteria such as case number, filing date, advocate name, or party name. Viewers are further guided on accessing daily causerlists, learning how to interpret court listings and stay informed about upcoming hearings. A notable feature of the video is its guidance on subscribing to the official WhatsApp Channel of the Gauhati High Court Kohima Bench, through which the public can receive real-time updates,

announcements, and important court-related notifications directly on their mobile devices by simply scanning a QR code. By using Nagamese as the primary language with English captions, the video seeks to make judicial information more accessible to the public in the state of Nagaland, especially to individuals less familiar with formal legal language or English. The video has been available on the eCourts Nagaland official YouTube channel “eCourts Nagaland” and has also been published on the official website of the Gauhati High Court Kohima Bench, Nagaland. The initiative underscores the eCourts Nagaland team’s ongoing commitment to improving public access to judicial services through the use of digital platforms.

Sikkim Judicial Academy Conducts ECT_3_2025 Master Trainers Programme for New Master Trainers on 17.05.2025



An offline training session was conducted on 17.05.2025 by Mr. Benoy Sharma, Learned Central Project Coordinator, High Court of

Sikkim for Master Trainers, Nominated Master Trainers and Potential Master Trainers at Sikkim Judicial Academy.

Sikkim Judicial Academy Conducts ECT_05_2025 Programme for Administrative Heads, Court Managers of District Judiciary



An offline training session was conducted on 31.05.2025 by Mr. Prajwal Khatiwada, Learned Registrar General, High Court of

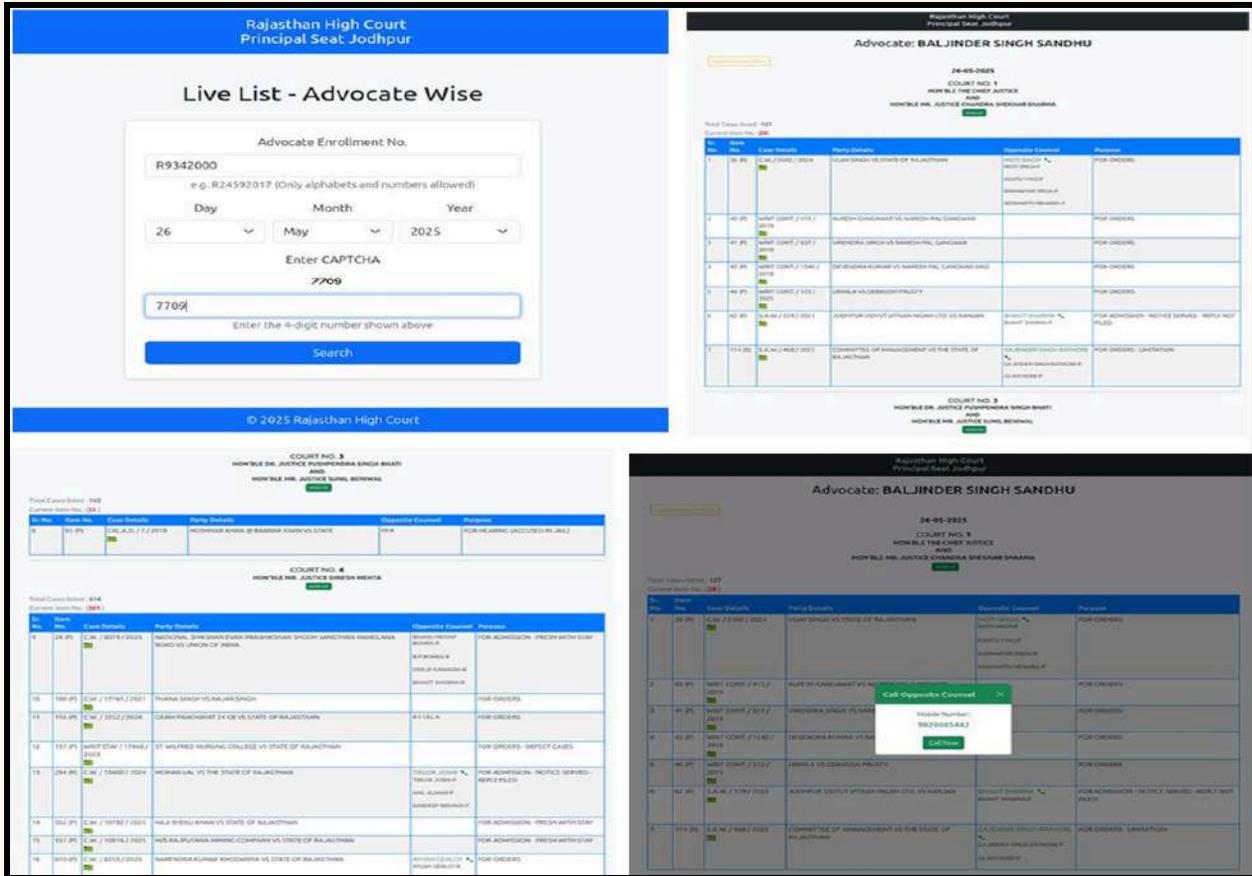
Sikkim for Administrative Heads, Court Managers and Staff Members of District Judiciary of Sikkim at Sikkim Judicial Academy.

Extension of Digitization Project For All District Headquarters of Rajasthan Under Phase III of eCourts Project

The project for scanning and digitization of legacy records of Rajasthan High Court, comprising approximately 7 crore pages, commenced in the year 2018 is currently in progress. As of now, nearly 5.90 Crore pages have already been successfully scanned and digitized. In addition, the scanning and digitization of pending and fresh cases of the Rajasthan High Court is also underway. Under Phase III of the eCourts Project, a budgetary provision has been made for scanning and digitization activities in the High Court as well as in the District Judiciary across Rajasthan. As part of this initiative, the digitization of judicial records commenced in FY 2024-25 in eight pilot district headquarters of Jaipur Metro-I, Jaipur Metro-II, Jodhpur Metro, Bikaner, Udaipur, Kota,

Bharatpur, and Ajmer. This phase is being implemented through an empanelled vendor of NICSI, following the e-inauguration by Hon'ble Mr. Justice Manindra Mohan Shrivastava, the Chief Justice of Rajasthan High Court, on December 5, 2024 in virtual presence of the Hon'ble Chairman and Members of the Hon'ble eCommittee Steering Committee and the District Judges of Rajasthan. Now, the scope of the project has been extended to cover all 36 District Headquarters of Rajasthan. The same process and methodology, as finalized for the initial eight pilot districts, will be followed for the commencement and execution of scanning and digitization work across all remaining districts, through the empanelled vendor of NICSI.

Implementation Of "Live List Advocate Wise" Utility On Website of Rajasthan High Court



The Rajasthan High Court has introduced a new “Live List Advocate-Wise” utility on its official website to streamline digital access for practising advocates. Through this tool, any advocate can instantly retrieve the full list of cases in which they are arrayed, as reflected in the Cause Lists, simply by entering their

enrolment number. The key features include personalized case view, real time updates, search & filter, download & mobile responsive design. This service is now live and can be accessed directly from the High Court’s website under the “Live List Advocate-Wise” section.

Details of key features are as under: -

S.No.	Key Features	Details
1.	Court-Wise Case Listing	The application displays all courts where the advocate's cases are listed on a given day.
2.	Current Display Item Number	For each court, the current item number being heard is shown in real-time.
3.	Opposite Counsel Details	Name and mobile number of the opposite counsel are shown for each case, with a call facility integrated for convenience.
4.	Total No. of Cases Listed	The application displays the total number of cases listed in a particular court.
5.	Order Availability	If orders have been uploaded for any listed case, download links are provided for immediate access.
6.	Join VC Feature	A direct Join VC (video conferencing) button is available for each court, allowing advocates to join proceedings virtually where applicable.
7.	Court's Message	Advocates may see the live message given by the court during proceedings of a case.
8.	Supplementary Notes and Same-Day Notes	To facilitate accurate display of real-time data, the application supports the input of supplementary notes, including- <ul style="list-style-type: none"> ● Non-Sitting of Judges: Automatically transfers and displays cases to the designated alternative court in case of non-sitting of any Hon'ble Judge ● Partial Transfers: Allows for item number-based transfer of cases from one court to another, which are reflected automatically in the display interface.

Four Modules developed in ISHiCo Software (the in-house software) and Implemented in Punjab and Haryana High Court

1. Memo Party search facility:

The Memo party search facility has been given in ISHiCo Software, whereby one can search by memo of the party and get details about his/her case.

High Court of Punjab & Haryana, Chandigarh

Party Name	RAMESH
Father's Name	SEARCH USING MINIMUM 3 CHARACTER
Case Status	ALL
Petitioner or Respondent	ALL
Department or Person	ALL
Case Type	CWP
Case Year	From : 2024 To : 2025

GENERATE REPORT
CANCEL

Show

entries

Search:

Sr.No.	Case Type/No/Year	Party Name	Father Name	Address	View Memo Party
1	CWP-10153-2024	RAMESH GOEL, THE THEN DISTT. MARKETING ENFORCEMENT OFFICER, HSAMB, SONIPAT		SONIPAT	View Memo Party
2	CWP-10236-2024	RAMESH KUMAR	SATYAVIR SINGH	VILL MAJRA GURDAS,REWARI	View Memo Party
3	CWP-10340-2024	M/S SHAM LAL RAMESH CHANDER		SHOP NO 24/C,NEW GRAIN MKT,KHANNA,LDH	View Memo Party
4	CWP-10441-2024	Ramesh		son of Sher Singh son of Gopi Ram resident of Village Bhadaur Tehsil Madlauda District Panipat	View Memo Party
5	CWP-10566-2024	RAMESH KUMAR	SUKH LAL	HNO E/3682,FAZILKA	View Memo Party
6	CWP-10681-2024	RAMESH CHAND	SHRI DHAN RAJ	VPO BANSWA, TEHSIL PALWAL, DISTT. FARIDABAD	View Memo Party

2. Development of GPF module:

The GPF module has been developed in ISHiCo software and implemented for Class-IV employees of this Court, whereby the employee can get the details about his/her GPF Account.

GPF Details For GPF-No.: CH-HC-640			
Employee Detail			
Employee Code	2780		
Employee Name	RAM RUP RAWAT		
GPF-NO	CH-HC-640		
PAN-NO	A/F		
GIS-NO	GIS/HICO/93/1392		
Employee Category	PEON		
NPS STATUS	N		
Active			
GPF Details			
Financial Year:		Opening Balance : Rs.	
2024-2025		3600926	
Month:Year	Entry Type	Amount	Remarks
APR:2024	GPF CONTRIBUTION	42000	
MAY:2024	GPF CONTRIBUTION	42000	
MAY:2024	GPF WITHDRAWL	200000	For the purpose of higher studies of his daughter vide endst. no. 1107 spl dt. 02.05.2024
JUN:2024	GPF CONTRIBUTION	42000	
JUL:2024	GPF CONTRIBUTION	42000	
AUG:2024	GPF CONTRIBUTION	42000	
SEP:2024	GPF CONTRIBUTION	42000	
OCT:2024	GPF CONTRIBUTION	42000	
NOV:2024	GPF CONTRIBUTION	42000	
DEC:2024	GPF CONTRIBUTION	42000	
JAN:2025	GPF CONTRIBUTION	42000	
FEB:2025	GPF CONTRIBUTION	40000	
MAR:2025	GPF CONTRIBUTION	40000	
<input type="button" value="Print Report"/> <input type="button" value="Close"/>			

3. Changes in the Urgent list of Cases:

The changes have been made in the Listing of following Urgent cases, wherein, changes in allocation program has been done in the module on ISHiCo software.

- Civil Cases prior to 1994,
- Criminal cases prior to 2004,
- N. I. Act Cases prior to 2009
- Leave to Appeal cases prior to 2014.

4. Development of CCR 4.0 CIS Crystal Reports:



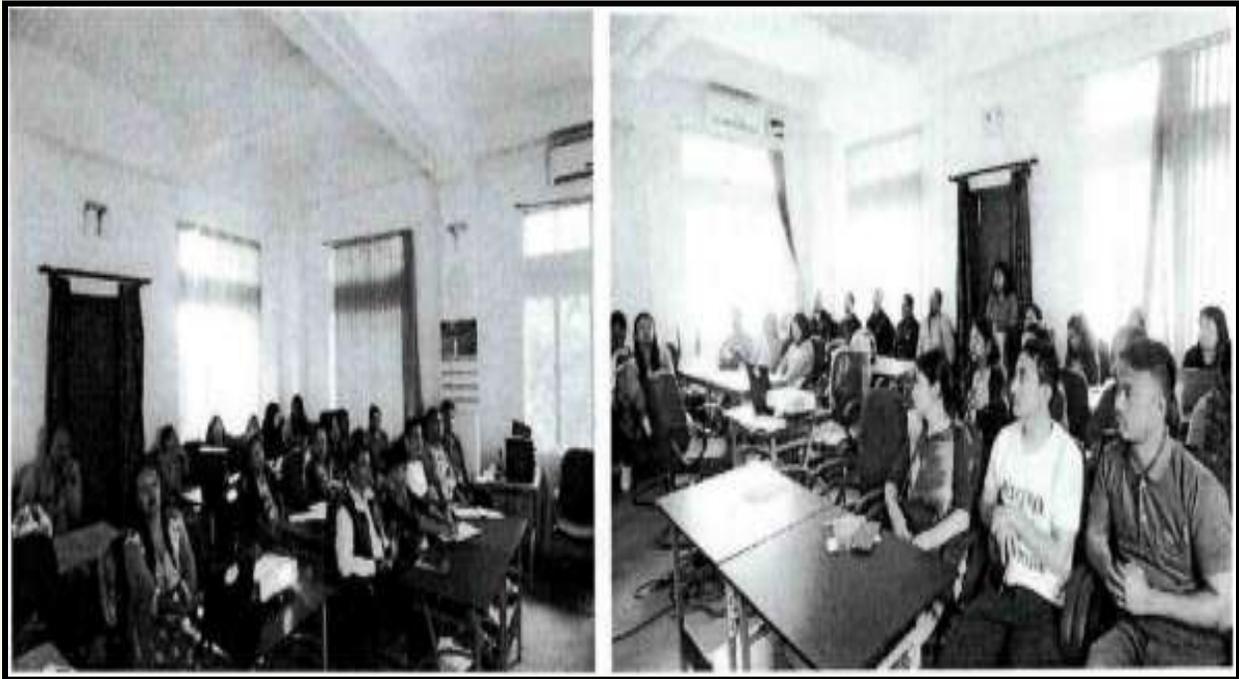
The module i.e. CCR 4.0 CIS Crystal Reports with regard to CIS Software being used by the District Courts in Punjab, Haryana and U.T. Chandigarh has been developed by this Court and implemented on the local servers of the respective Sessions Divisions.

The following modules used in CCR 4.0:-

- Engineer Module
- Institutions Register
- Orders Template
- Cause List
- Undated Cases
- Peshi Register
- Order Report
- Unallocated Cases
- Allocation Cases
- Unregistered Cases
- Received by Transfer
- Total Pendency
- Filing Counter
- Cause List @2 Date
- Transfer Cases

These are the modules developed in CCR 4.0, which helped the reader and the alhmad (court clerk) room of the concerned court for getting reports from the CCR.

Meghalaya State Judicial Academy Conducts a Training Programme ECT_5_2025 & ECT_9_2025 in Coordination with Meghalaya High Court



On 23.05.2025, training programme ECT_5_2025 & ECT_9_2025 was conducted by the Meghalaya State Judicial Academy for the staff of the District & Sessions Judge, Shillong. The sessions were attended by 23

Court Staff, Daisy Laishram, System Officer & Vayadalyn Vlawlong, System Assistant were the resource persons for the said training sessions.

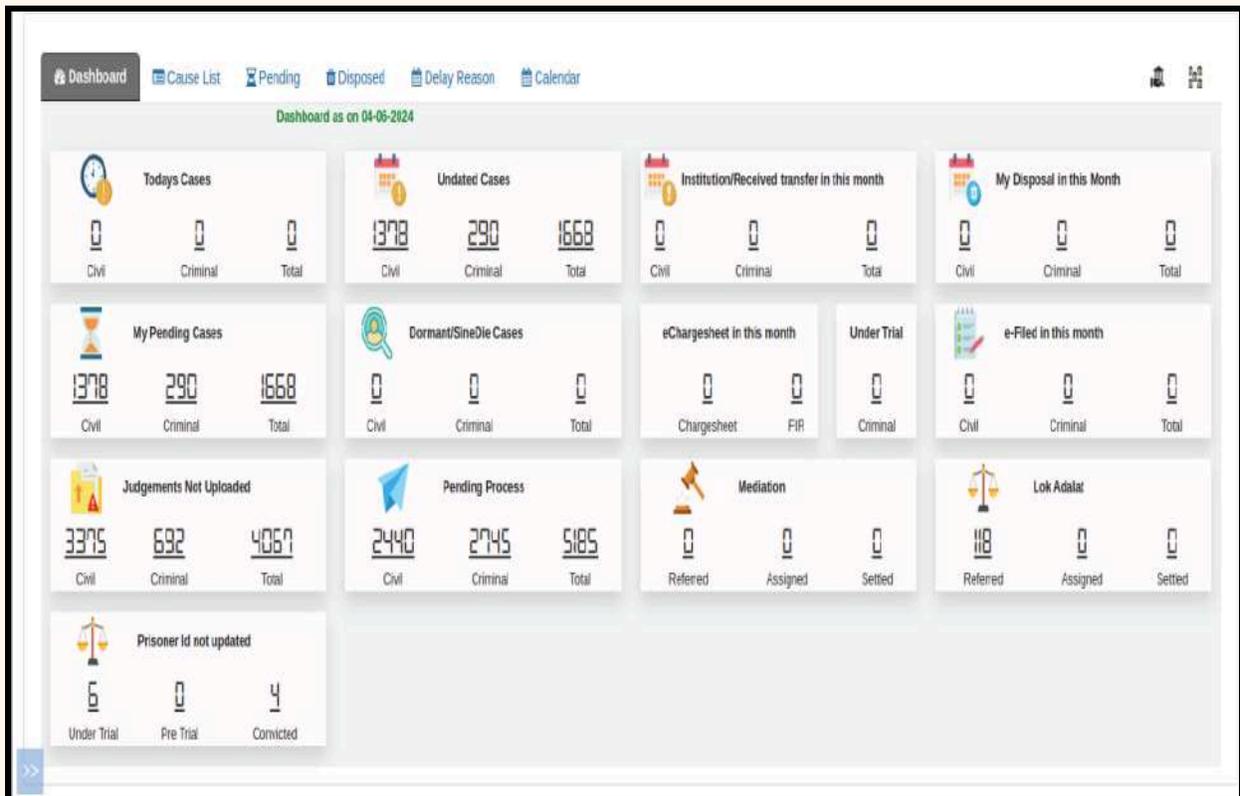
Training Programme on “Paperless Courts and Examination of Vulnerable Witness” for Civil Courts Staff from all the Cluster Districts held on Regional Judicial Academies of Orissa



One day Hands on Training Programme on “Paperless Courts and Examination of Vulnerable Witness” for Civil Courts Staff from all the

Cluster Districts was held at different Regional Judicial Academies of Orissa on 17.05.2025.

Integration of Juvenile Justice Boards (JJB) and Appellate Tribunal MCD (ATMCD) with Case Information System (CIS) by High Court of Delhi



The Case Information System (CIS) has been extended to the Juvenile Justice Boards (JJB) and the Appellate Tribunal of the Municipal Corporation of Delhi (ATMCD), offering real-time access to case

records, cause lists, daily orders, and judgements. This integration represents a significant step toward making justice delivery systems more citizen-centric and technologically empowered.

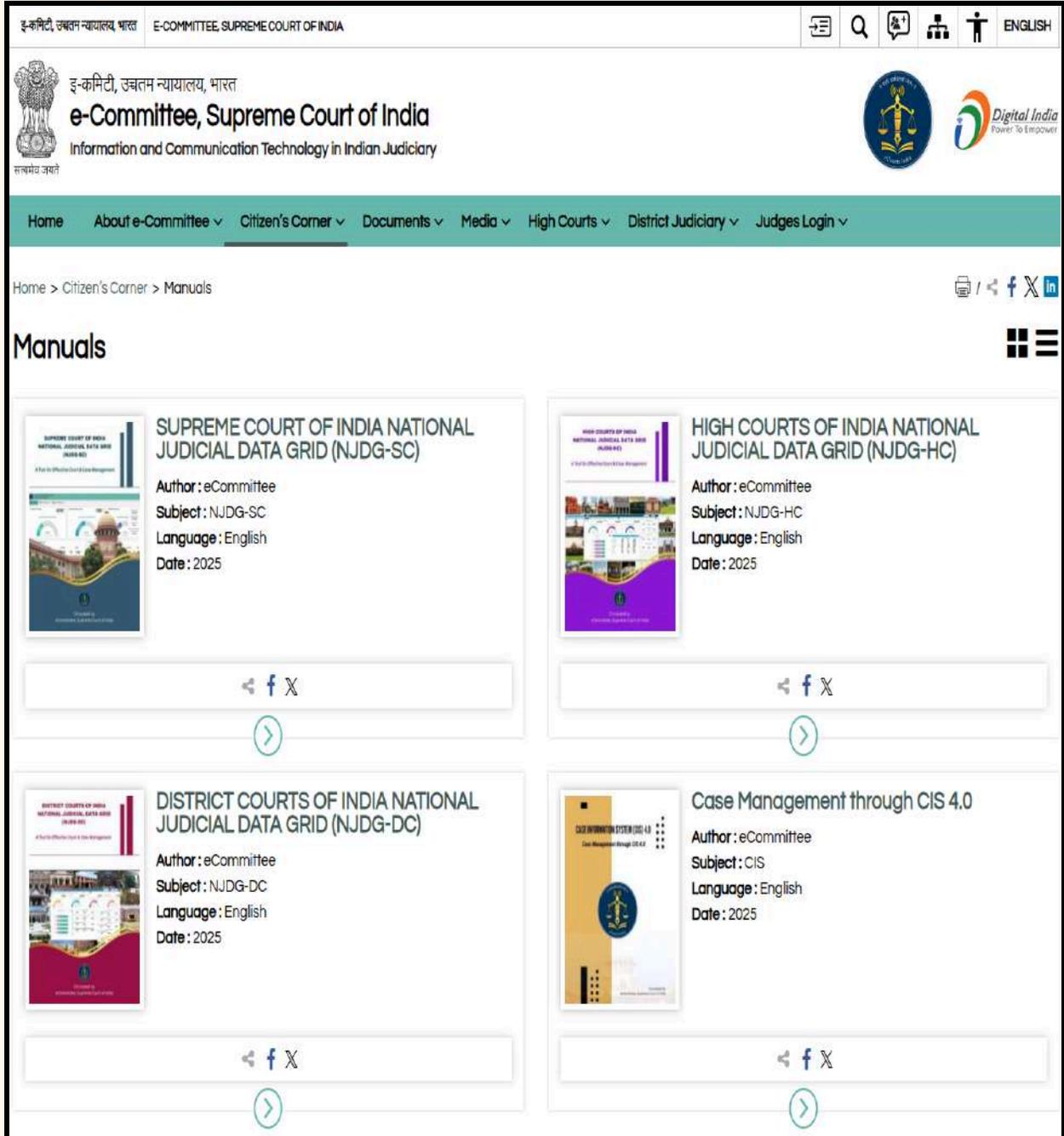
Inauguration of 34 Digital Court Dealing With NI Act, Shifted to Rouse Avenue Court Complex by High Court of Delhi



34 Digital Courts dealing with Negotiable Instruments Act functioning in all the Court Complexes of Delhi District Courts stand shifted to Rouse Avenue Court Complex, which were inaugurated by Hon'ble Mr. Justice Devendra Kumar Upadhyaya, Chief Justice, High

Court of Delhi and other companion Judges of Delhi High Court, on 30.05.2025. Shifting of these Courts at centralized and strategic places facilitates the lawyers, litigants & other stakeholders to deal with their NI Act cases at a single point.

New User Manuals Unveiled for Case Information System (CIS) 4.0 and National Judicial Data Grid



The screenshot displays the website of the e-Committee, Supreme Court of India. The header includes the text 'इ-कमिटी, उच्चतम न्यायालय, भारत' and 'E-COMMITTEE, SUPREME COURT OF INDIA'. The main navigation menu contains 'Home', 'About e-Committee', 'Citizen's Corner', 'Documents', 'Media', 'High Courts', 'District Judiciary', and 'Judges Login'. The breadcrumb trail shows 'Home > Citizen's Corner > Manuals'. The 'Manuals' section features four cards, each representing a new user manual:

- SUPREME COURT OF INDIA NATIONAL JUDICIAL DATA GRID (NJDG-SC)**
Author: eCommittee
Subject: NJDG-SC
Language: English
Date: 2025
- HIGH COURTS OF INDIA NATIONAL JUDICIAL DATA GRID (NJDG-HC)**
Author: eCommittee
Subject: NJDG-HC
Language: English
Date: 2025
- DISTRICT COURTS OF INDIA NATIONAL JUDICIAL DATA GRID (NJDG-DC)**
Author: eCommittee
Subject: NJDG-DC
Language: English
Date: 2025
- Case Management through CIS 4.0**
Author: eCommittee
Subject: CIS
Language: English
Date: 2025

Each card includes a thumbnail image of the manual cover, a social media sharing bar with icons for Facebook and X, and a right-pointing arrow icon.

The eCommittee, Supreme Court of India, has officially released the following user manuals:

(i) Case Management through CIS 4.0:

CIS 4.0 is more secure, efficient and user-friendly. This major upgrade, powered by cloud capabilities with enhanced security features and modern technology, ensures seamless adoption while significantly benefiting all stakeholders in the District Judiciary. The comprehensive user guide serves as an indispensable resource for judicial officers, court staff, system administrators and all stakeholders

involved in the efficient functioning of the Indian judiciary.

(ii) National Judicial Data Grid: A Tool for Effective Court & Case Management:

These comprehensive user manuals are tailored for the District Courts National Judicial Data Grid (NJDG-DC), High Courts National Judicial Data Grid (NJDG-HC) and the Supreme Court National Judicial Data Grid (NJDG-SC).

These manuals can be accessed at: <https://ecommitteesci.gov.in/publication-type/manuals/>.

e-Courts Capacity Building Training Programs for the Technical Teams of District Courts on Cyber Security & Cyber Hygiene Awareness at RRU, Gujarat



The e-Courts Capacity Building Training Programme on Cyber Security and Cyber Hygiene – 2025 (Batch 2) was conducted on May 5th and 6th, 2025, in collaboration with Rashtriya Raksha University (RRU) at the RRU campus Gujrath. This initiative was designed to enhance the cyber security awareness and technical proficiency of Assistant Programmers and System Analysts serving in District Courts across

India. The training aimed to equip participants with the necessary skills to defend judicial digital infrastructure against increasingly sophisticated cyber threats. The program began with an in-depth exploration of network security. Participants were introduced to key concepts such as network forensics, protocol analysis, and evidence acquisition. These sessions emphasized the importance of

identifying and collecting critical network data to detect and respond to security incidents. Network security monitoring techniques were also covered, providing participants with the ability to observe and analyze traffic patterns for anomalies. To ensure secure data transmission, the training included modules on encoding, encryption, and the implementation of SSL/TLS protocols.

A significant portion of the training focused on network scanning and vulnerability assessment. Participants learned practical techniques such as sending TCP/IP probes and conducting Idle Scans. They gained hands-on experience with Network Mapper (Nmap), a powerful tool used for host discovery, port scanning, service and version detection, OS identification, vulnerability scanning. These skills are essential for conducting thorough

security audits and identifying potential weaknesses in network infrastructure.

Firewall configuration was another core area of the training. Participants were taught how to implement firewall zones and manage access control lists (ACLs) to regulate network traffic. Advanced topics included firewall and intrusion detection/prevention system (IDS/IPS) evasion techniques, as well as the setup of VPN tunneling with a focus on site-to-site VPN configurations. Fundamental networking concepts such as the three-way handshake mechanism and the Discover- Offer- Request-Acknowledgement (DORA) process were reviewed. Additionally, participants learned about DHCP configuration on firewalls and inspection policies on ASA firewalls. Log analysis and monitoring formed a critical component of the training.

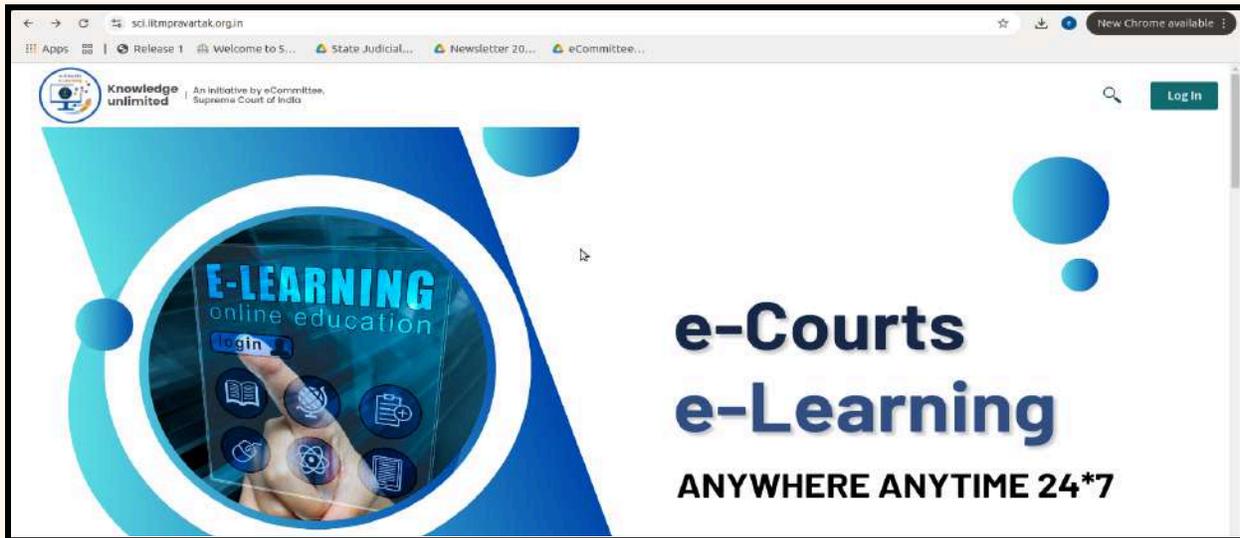
Participants installed and configured the ELK Stack and Kibana to collect and visualize log data. They learned how to query logs effectively, install Winbeat agents for monitoring, and use Grok patterns to parse custom logs. These skills enable system administrators to detect suspicious activity and maintain comprehensive audit trails. The training also addressed the planning and design of a Security Operations Center (SOC). Participants were introduced to the strategic aspects of SOC development, including policy formulation, procedural frameworks, & network monitoring within a SOC environment. They analyzed attack patterns and received practical guidance on setting up and managing SOC infrastructure tailored to judicial institutions.

Finally, the program emphasized the importance of cyber hygiene and routine security practices.

Participants were encouraged to maintain updated operating systems, install and regularly update antivirus software, use strong passwords and multi-factor authentication, and employ VPNs for secure connections. The training also highlighted the value of conducting regular security awareness programs to foster a culture of cyber security within the organization.

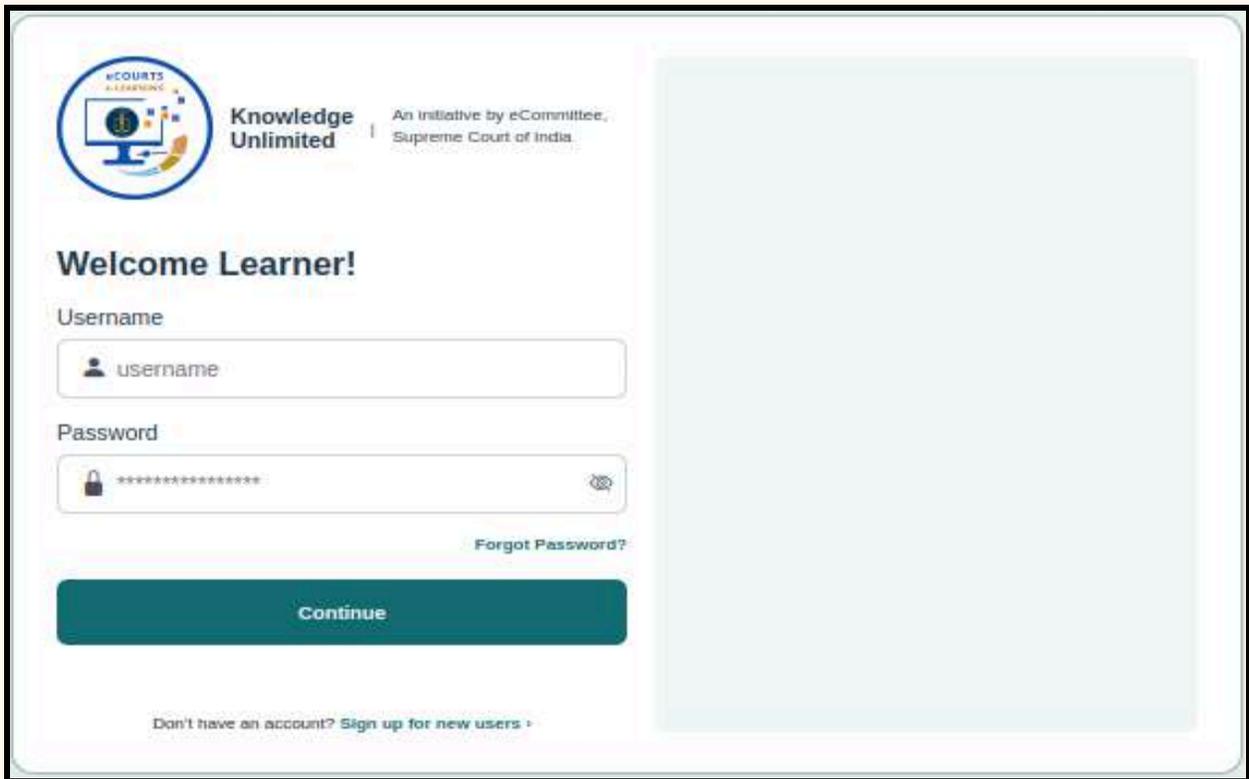
In conclusion, the e-Courts Capacity Building Training Programme provided a comprehensive and practical foundation in cybersecurity and cyber hygiene. The participants emerged with enhanced capabilities to secure digital assets, monitor network activity, and respond effectively to cyber threats. This initiative marks a significant step toward strengthening the cybersecurity posture of India's judicial infrastructure.

The eCourts e-Learning Platform launched

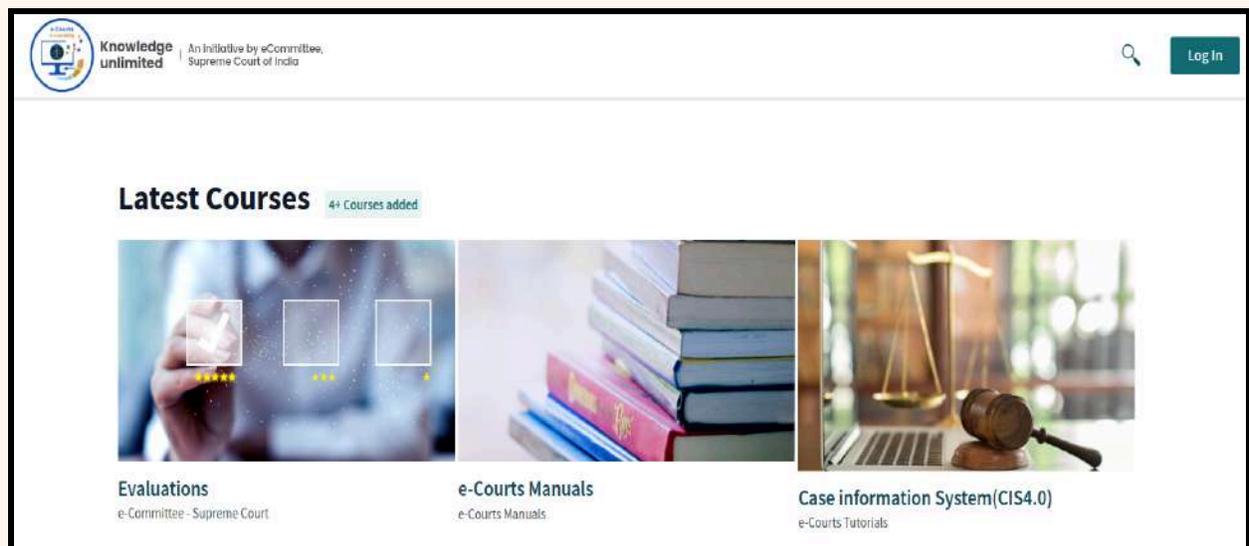


On 07.05.2025, the e-Learning platform was rolled out. As part of the e-Courts Capacity building initiative, the e-Committee, Supreme Court of India, in collaboration with IIT-Madras, has hosted the eCourts e-learning platform. This platform aims to enhance the capacity building and ICT skills of the e-Courts stakeholders, which include advocates, Advocate clerks, court staff, Litigants, technical teams, law students, and Judicial officers, through various courses on ICT skill development and emerging

technologies. The platform offers basic and advanced short-duration courses, allowing stakeholders to update their ICT knowledge and skills continuously. The eCourts e-learning platform will be accessible anytime and anywhere, reflecting the e-Committee's commitment to fostering continuous learning and capacity building of all its stakeholders. The eLearning platform can be accessed at (<https://sci.iitmpravartak.org.in>) by signing up as a new user and log in.



The eLearning platform has the following latest Courses:



Statewise e-initiatives Rollout Status as on 31.05.2025

Number of Cases Facilitated through Video Conferencing Platform

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	248201	6385905	6634106
2	Andhra Pradesh	411498	1444218	1855716
3	Bombay	75608	245506	321114
4	Calcutta	169594	130267	299861
5	Chhattisgarh	104561	360717	465278
6	Delhi	322025	6671822	6993847
7	Gauhati - Arunachal Pradesh	3194	8450	11644
8	Gauhati - Assam	267348	512721	780069
9	Gauhati - Mizoram	4197	13268	17465
10	Gauhati - Nagaland	1281	1036	2317
11	Gujarat	415615	224476	640091
12	Himachal Pradesh	185227	194651	379878
13	Jammu & Kashmir	263395	567201	830596
14	Jharkhand	223112	719745	942857
15	Karnataka	1267635	179374	1447009
16	Kerala	167392	658843	826235
17	Madhya Pradesh	680921	1087197	1768118
18	Madras	1495573	414100	1909673
19	Manipur	53215	17135	70350
20	Meghalaya	6308	65761	72069
21	Orissa	348687	337252	685939
22	Patna	277968	3032401	3310369
23	Punjab & Haryana	629929	3287499	3917428
24	Rajasthan	247138	243316	490454
25	Sikkim	797	16688	17485
26	Telangana	1509214	197645	1706859
27	Tripura	22513	39737	62250
28	Uttarakhand	89744	49697	139441
	Total	9491890	27106628	36598518

Status of Implementation of Rules of VC as on 31.05.2025

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	Yes	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.05.2025

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of e-Sewa Kendras as on 31.05.2025

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in HC	Functioning e-Sewa Kendras in HC (A)	Whether the e-Sewa Kendra is implemented in DC	Functioning e-Sewa Kendras in DC (B)	Total (A+B)
1	Allahabad	Yes	2	Yes	74	76
2	Andhra Pradesh	No	0	No	0	0
3	Bombay	Yes	3	Yes	40	43
4	Calcutta	Yes	1	Yes	13	14
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati - Arunachal Pradesh	Yes	1	Yes	29	30
8	Gauhati - Assam	Yes	2	Yes	78	80
9	Gauhati - Mizoram	Yes	1	Yes	8	9
10	Gauhati - Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	193	194
12	Himachal Pradesh	Yes	1	Yes	22	23
13	Jammu and Kashmir	Yes	1	Yes	9	10
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	25	28
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	1	Yes	155	156
18	Madras	Yes	7	Yes	310	317
19	Manipur	Yes	1	Yes	20	21
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	160	161
22	Patna	Yes	1	Yes	37	38
23	Punjab and Haryana	Yes	1	Yes	112	113
24	Rajasthan	Yes	2	Yes	1	3
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	98	99
27	Tripura	Yes	1	Yes	15	16
28	Uttarakhand	Yes	1	Yes	30	31
	Implemented	27	41	27	1725	1766
	Not Implemented	1		1		

Status of Implementation of e-Payments as on 31.05.2025

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	24
	Not Implemented	5	4

Statistics of Virtual Courts as on 31.05.2025

S.No.	Establishment_Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam(Assam Traffic Department)	209017	209015	555	43018	27031202
2	Chandigarh(Virtual Court Chandigarh)	976432	973833	3308	138684	134513512
3	Chhattisgarh(Traffic Department)	21678	17865	15	1217	1460800
4	Delhi(Notice Department)	23598319	23362824	123477	2461897	1770954356
5	Delhi(Traffic Department)	9051973	8703923	157432	2035788	1973018802
6	Gujarat(Traffic Department)	4364546	4232548	5571	370271	283661006
7	Gujarat(Transport Department)	400626	392856	2117	75877	291626135
8	Haryana(Traffic Department)	3285344	2295444	13222	167807	142663701
9	Himachal Pradesh(Traffic Department)	622688	508770	1541	27693	44984853
10	Jammu and Kashmir(Jammu Traffic Department)	1044707	815859	11215	156398	102037924
11	Jammu and Kashmir(Kashmir Traffic Department)	1251006	1250866	175263	233727	123377965
12	Karnataka(Traffic Department)	99641	99605	254	87529	843263400
13	Kerala(Police Department)	3233460	3018553	4798	243804	151918217
14	Kerala(Transport Department)	1365362	1355870	6237	179557	254411308
15	Madhya Pradesh(Traffic Department)	1541317	1239300	1868	52941	48856611
16	Maharashtra (Maharashtra Traffic Department)	833	6	1	4	4
17	Maharashtra (Maharashtra Transport Department)	56569	55108	20	2396	3078005
18	Maharashtra (Nashik Traffic Department)	7	3	0	3	3
19	Manipur(Manipur Virtual Court (Traffic))	7995	7022	1	240	293000
20	Manipur(Manipur Virtual Court (Transport))	3381	3006	0	92	324001
21	Meghalaya(Meghalaya Traffic Department)	1017	801	0	62	50051
22	Odisha(Odisha Traffic CTC-BBSR Commissionerate)	695536	654486	1157	48344	45427001
23	Rajasthan(Rajasthan Traffic Department)	161340	96364	4770	16552	13126281
24	Tamil Nadu(Traffic Department)	238671	190417	1661	116427	1087480050
25	Tripura(Traffic Department)	104385	104381	193	6369	2128296
26	Uttar Pradesh(Traffic Department)	25366668	17730311	132250	1301875	726183691
27	Uttarakhand(Traffic Department)	98175	94428	467	8909	12465704
28	Uttarakhand(Transport Department)	62660	53861	193	5441	10212701
29	West Bengal(Traffic Department)	324669	298266	3294	13766	7056453
	Total	78188022	67765591	650880	7796688	8101605033

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds were released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 31.05.2025

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	27
	Not Implemented	1

E-Filing Total Count as on 31.05.2025

S.No.	State Name	High Court / District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	0	11244	11244
2	Andhra Pradesh	High Court	16096	6	16102
3	Bombay	Both Court	349555	1841050	2190605
4	Calcutta	High Court	9213	1874	11087
5	Chhattisgarh	Both Court	697	1385	2082
6	Delhi	District Court	0	1245441	1245441
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	21863	27367	49230
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	63982	7338	71320
12	Himachal Pradesh	Both Court	2957	95259	98216
13	Jammu & Kashmir	Both Court	28611	130605	159216
14	Jharkhand	Both Court	41	927	968
15	Karnataka	Both Court	5805	178614	184419
16	Kerala	District Court	0	1033166	1033166
17	Madhya Pradesh	District Court	0	2890	2890
18	Madras	Both Court	105523	1466151	1571674
19	Manipur	High Court	5177	15421	20598
20	Meghalaya	Both Court	14	1	15
21	Odisha	Both Court	23217	64083	87300
22	Patna	Both Court	636482	11802	648284
23	Punjab & Haryana	Both Court	69976	49571	119547
24	Rajasthan	Both Court	61915	4135	66050
25	Sikkim	Both Court	3687	5894	9581
26	Telangana	Both Court	8262	13244	21506
27	Tripura	Both Court	4108	20930	25038
28	Uttarakhand	Both Court	180	72875	73055
		Total	1417361	6301273	7718634

Status of Digitization of Court Records as on 31.05.2025

S.No.	Name of High Court	Number of pages digitised in the High Court in the current month	Total number of pages digitised in the High Court up to the current month	District Courts(including Taluka Courts) under the jurisdiction of the HC	
				Number of pages digitised in DC in the current month	Total number of pages digitised in DC up to the current month
1	Allahabad	46,92,401	54,70,80,454	7,39,86,938	1,19,30,52,166
2	Andhra Pradesh	16,14,116	1,85,31,467	1,42,89,700	6,15,34,724
3	Bombay	73,66,428	5,36,78,325	3,43,428	17,56,019
4	Calcutta	11,16,973	5,17,33,995	0	0
5	Chhattisgarh	5,41,951	10,79,239	9,93,800	17,09,947
6	Delhi	5,26,005	23,10,11,176	2,97,852	9,07,11,540
7	Gauhati – Arunachal Pradesh	1,06,879	4,59,223	1,377	1,377
8	Gauhati – Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati – Mizoram	50,805	9,43,421	1,37,285	15,35,580
10	Gauhati – Nagaland	0	0	0	0
11	Gujarat	46,881	6,51,376	2,47,864	4,80,733
12	Himachal Pradesh	0	71,42,331	0	0
13	Jammu & Kashmir	1,97,259	3,97,59,214	20,00,748	1,03,50,316
14	Jharkhand	8,28,237	1,78,22,348	2,83,357	84,12,761
15	Karnataka	27,25,808	3,30,72,153	17,77,014	3,80,16,640
16	Kerala	23,05,912	6,50,17,704	2,65,567	1,01,72,547
17	Madhya Pradesh	21,86,655	22,95,72,742	1,50,00,000	57,46,95,995
18	Madras	38,09,135	15,93,44,461	60,99,932	9,86,54,684
19	Manipur	77,762	55,42,415	1,12,338	52,15,745
20	Meghalaya	36,864	9,79,279	94,420	35,54,302
21	Orissa	10,14,635	4,71,48,363	53,46,983	13,16,75,038
22	Patna	60,788	2,30,70,058	66,72,036	66,72,036
23	Punjab & Haryana	25,82,664	28,05,80,174	31,10,172	50,98,06,360
24	Rajasthan	25,44,341	11,36,15,961	21,64,319	80,52,742
25	Sikkim	1,747	11,65,057	22,027	45,78,363
26	Telangana	21,98,864	11,28,90,117	43,70,670	4,28,86,085
27	Tripura	2,80,406	72,91,647	0	6,19,005
28	Uttarakhand	6,97,581	1,88,97,581	12,69,711	27,24,191
	Total	3,76,11,097	2,09,78,33,874	13,88,87,538	2,96,27,00,099

e-Committee Outreach/ Training Programmes Conducted as on 31.05.2025

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	17.05.2025	ECT_14_2025	JTRI,UP	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	26
2	17.05.2025	ECT_9_2025	Andhra Pradesh Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	2620
3	14.05.2025 & 22.05.2025	ECT_14_2025	West Bengal Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	35
4	13.05.2025 & 21.05.2025	ECT_13_2025	West Bengal Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	35
5	11.05.2025	ECT_7_2025	Chhattisgarh State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	28
6	14.05.2025	ECT_5_2025	Delhi Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	92
7	30.05.2025	ECT_7_2025	Assam Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	528
8	30.05.2025 & 31.05.2025	ECT_09_2025	Himachal pradesh judicial academy	Refresher programme for Court Staff	Staff of District Judiciary	30
9	24.05.2025	ECT_4_2025	Manipur judicial academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	27
10	30.05.2025	ECT_7_2025 & ECT_10_2025	Manipur judicial academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	28
11	23.05.2025	ECT_5_2025	Meghalaya state judicial academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	23
12	23.05.2025	ECT_9_2025	Meghalaya state judicial academy	Refresher programme for Court Staff	Staff of District Judiciary	
13	17.05.2025	ECT_14_2025	Orissa Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	49
14	11.05.2025	ECT_8_2025	Bihar Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	129
15	20.05.2025	ECT_15_2025	Bihar Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	48
16	25.05.2025	ECT_13_2025	Bihar Judicial	Computer Skill enhancement	Judicial officers of	102

			Academy	Programme- Level I & II	District Judiciary (All cader)	
17	03.05.2025	ECT_8_2025	Chandigarh Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	2689
18	20.05.2025	ECT_11_2025	Chandigarh Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	226
19	22.05.2025	ECT_17_2025	Rajasthan State Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	216
20	17.05.2025	ECT_3_2025	Sikkim Judicial Academy	Master Trainer Programme for New Master Trainers	for newly inducted Judicial Officer Master Trainers	34
21	31.05.2025	ECT_5_2025	Sikkim Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	45
22	01.05.2025	ECT_12_2025	Tripura- Agartala State Judicial Academy(North Tripura)	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk	26
23	06.05.2025	ECT_12_2025	Tripura- Agartala State Judicial Academy(West Tripura)	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk	24
24	24.05.2025	ECT_16_2025	Tripura- Agartala State Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	26
25	25.05.2025	ECT_8_2025	Uttarakhand Judicial and Legal Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	92
26	04.05.2025	ECT_15_2025	Jharkhand Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	37
27	16.05.2025	ECT_13_2025	Jharkhand Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	150
28	11.05.2025	ECT_08_2025	Jharkhand Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	750
			TOTAL			8115

